

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 111

IA(IBC)/1180(CH)2024
AND
CP(IB) No. 170/Chd/Chd/2023

IN THE MATTER OF:

IDBI Bank Ltd.

...Petitioner

Vs.

Harbhajan Singh Cheema

...Respondent

Under Section: 95(1) Rule 11 of NCLT, 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main
and respondent in IA No. 1180/2024 : Mr. Harsh Garg, Advocate
Mr. Pulkit Goyal, Advocate

For the Respondent In main CP
and Applicant in IA No.1180/2024: Mr. Alok Jagga, Advocate

ORDER

IA(IBC)/1180(CH)2024

Ld. Counsel for respondent is directed to filed short reply within one week with a copy in advance to the counsel opposite. Let the matter be listed on 10.07.2024.

CP(IB) No. 170/Chd/Chd/2023

Short written submissions have been filed by Ld. Counsel for petitioner vide Diary No. 01829/1 dated 08.05.2024. The same are taken on record. Right to file the

reply/objections to the Report of RP on behalf of respondent-personal guarantor is already forfeited in the last order dated 30.04.2024. Let the matter be listed for arguments on 10.07.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja